

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 123

**IA No. 2223/23, IA(I.B.C)/598 (CH)2024, IA(I.B.C)/524 (CH)2024,
IA(I.B.C)/ 106 (CH) 2024, IA(I.B.C)/ 107 (CH) 2024, IA(I.B.C)/ 123 (CH) 2024,
IA No. 83/2020, 2803/23, 683/21, 685/21, 130/2024, 687/21, 34/2022, 1151/23
Company Appeal No. 4/2023, IA(I.B.C)/ 1182 (CH)2024, IA(I.B.C)/II84 (CH)2024,
IA(I.B.C)/ 1186 (CH)2024, IA(I.B.C)/1195 (CH)2024, 1577/23, 2095/2023,
IA(I.B.C)/ 2902(CH) 2023, IA(I.B.C)/1083 (CH)2024**

**CP(IB) No. 23/Chd/Pb/2019
(Admitted)**

IN THE MATTER OF:-

Amsons India

...Petitioner

Versus

Rainbow Denim Ltd.

...Respondent

**Under Section:9, 33, Rule 11 of NCLT, 2016 60(5), 12, Regulations 14 (2) OF
1881, 50(1), 45 (1) Sec 43(1) r/w Sec 44 (1), 66(1), IBC 2016**

Due to paucity of time, the matter could not be taken up today, hence the matter
is adjourned to 12.06.2024.

Tanvi
16.05.2024

Sd/-
Court Officer